

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**

OA/235/93

Date of Decision 21.10.99

Smt. Naniben Parmar.

:Petitioner (s)

Mr P. H. Pathak

: Advocate for the petitioner(s)

Versus

Divisional Engineer, Telegraph & Anr.

: Respondent(s)

Mr. B. N. Doctor

: Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. V. Radhakrishnan

: Member (A)

The Hon'ble Mr. A.S. Sanghavi

: Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal?

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:2:

1. Smt.Naniben Parmar
C/o.Circle Secretary/President
Bharatiya Telecom Employment Union
Class-III
A-21, P & T Society,
Opp.Vastrapur Railway Station
Vejalpur, Ahmedabad.

: Applicant

Advocate: Mr.P.H.Pathak

Versus

1. Divisional Engineer, Telegraphs
Ahmedabad Telephones Division,
Patel Chambers, Nehrubridge,
Ahmedabad,.
2. The Chief General Manager(Telecom)
Gujarat Telecom Circle
P & T Complex
Khanpur, Ahmedabad-380 001.

: Respondents

Advocate: Mr.B.N.Doctor

ORAL ORDER
OA/235/93

Date: 21.10.99

Per: Hon'ble Mr.V.Radhakrishnan : Member(A)

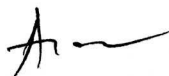
Heard Mr.P.H.Pathak and Mr.B.N.Doctor, learned advocates for the applicant and the respondents respectively.

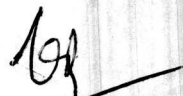
2. It is seen that the OA has been filed against the judgment of the Industrial Tribunal. It is now well settled in the judgment of Hon'ble Supreme Court in Ajay D.Panalkar vs. Management of Pune Telecom Deptt. 1999 LAB I.C. 221 that the Central Administrative Tribunal does not have any jurisdiction to entertain any appeal against the judgment of the Industrial Tribunal.

:3:

3. Accordingly, registry may return the papers to the learned advocate for the applicant for approaching the appropriate form.

With the above order, OA stands disposed of. No costs.


(A.S.Sanghavi)
Member(J)


(V.Radhakrishnan)
Member(A)

ab

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No. 007235793

of 19

Transfer Application No.

Old Writ. Pet. No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated:

11/11/86

Countersigned.

py 11.11.86



Signature of the Dealing
Assistant

Section Officer/Court Officer.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CAUSE TITLE O.A. / O.A. / 235/93.

NAME OF THE PARTIES

Mrs. Maniben Parmar

VERSUS

U.O.I. & ORS.

SER. NO.

DESCRIPTION OF DOCUMENTS

PAGE

01.

Op. from Duncanson

1 to 20

02.

d-

Report

21 to 23

Judgment dt. 21/10/93.

(3 pages)